

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.13  
I.A.Nos.388/2021, 178, 316, 472/2022,  
28, 311, 797, 811/2023, 02 & 06/2024  
C.P. (IB)No.189/BB/2018**

**IN THE MATTER OF:**

M/s. Moonbeam Advisory Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Sammrudhi Reality Ltd. ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 06.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For I.A.06/2024 : Shri Abhijith Atur, Adv. for Applicant  
For the Liquidator/  
Respondent in I.A.06/2024 : Shri Abhishek Anand with Shri Karan Kohli  
For I.A.811/2023 : Ms. Shivani Shetty, Adv. for Applicant  
For the Respondent in  
I.A.28/2023 : Ms. Akshatha Prasad

**ORDER**

**I.A.No.06/2024:**

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. Shri Abhishek Anand, Ld. Counsel accepts notice for the Respondent and seeks time to file a reply. A period of two weeks' time is granted to the Respondent for filing reply, and one week's thereafter is granted to the Applicant for filing rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **20.03.2024**.

**I.A.No.811/2023:**

1. This Application has been filed by Mr. Deepak Ayappa (Applicant), U/s.42 of the IBC, 2016, R/w. Rule 11 of the NCLT Rules, 2016, seeking to condone

**:2:**

the delay of 38 days (i.e. from 14.08.2020 to 22.09.2020) for filing the Proof of Claim in Form-D dated 22.09.2020 and to set aside the impugned Order dated 21.10.2020.

2. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
3. In the circumstances and for the reasons mentioned in the Application, the instant Application is hereby allowed by condoning the delay of 38 days' for filing the Proof of Claim in Form-D and the Liquidator is directed to consider the claim of the Applicant in accordance with Code and Regulations made thereunder and to pass speaking order within two weeks' from the date of receipt of this Order and communicate the same to the Applicant forthwith thereafter.
4. Accordingly, **I.A.No.811/2023 is disposed of.**

**I.A.No.02/2024:**

1. This Application has been filed by the Liquidator, under Regulation 5(1) (c) and 15(1) (b) of the IBBI (Liquidation Process) Regulations, 2016, seeking to take on record the 14<sup>th</sup> Progress Report for the period from 01.04.2023 to 30.06.2023.
2. Heard the Ld. Counsel for the Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 14<sup>th</sup> Progress Report on the liquidation process of Corporate Debtor for the period from 01.04.2023 to 30.06.2023.
4. **Accordingly, I.A.No.02 of 2024 stands disposed of.**

**I.A.No.28/2023:**

1. Heard the Ld. Counsels appearing for the Applicant and the Respondent.
2. It is stated by the Ld. Counsel for the Respondent that e-filing of the objections was done and seeks a direction to the Registry to accept the physical copy. The Registry is directed to accept the physical copy of objections.
3. List the case along with other IAs on **20.03.2024.**

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-  
(T. KRISHNAVALLI)  
MEMBER (JUDICIAL)**